

RAJASTHAN HIGH COURT, JODHPUR

No. Gen./XV/39/2018/09

Date : 04-01-2022


Copy of Gazette Publication of Notification of 08/SRO/2021 dt. 03.12.2021 regarding "Rajasthan Right to Information (High Court and Subordinate Courts) (Amendment) Rules, 2021 published in Dated 03.01.2022 is forwarded to the following for information and necessary action :

1. Registrar General, Rajasthan High Court, Jodhpur
2. Registrar (Admn.), Rajasthan High Court, Jodhpur/Bench Jaipur
3. Registrar-cum-Principal Secretary to Hon'ble Chief Justice, Rajasthan High Court
4. All Registrars, Rajasthan High Court, Jodhpur/Bench Jaipur
5. Registrar, Rajasthan High Court (Head Quarter at New Delhi) Bikaner House, Shahjahan Road, New Delhi-11
6. Registrar (Classification), Rajasthan High Court, Jodhpur with the request for upload the same on the official Website.
7. O.S.D. (F&I)/OSD , Rajasthan High Court, Jodhpur
8. Deputy Registrar-Cum-SPIO, Rajasthan High Court Jodhpur/Bench Jaipur.
9. All the District and Sessions Judges with direction to circulate amongst all the concerned.
10. Director, Rajasthan State Judicial Academy, Jodhpur
11. Chief Accounts Officer, Rajasthan High Court , Jodhpur
12. All Sr. Deputy Registrars/ Sr. Deputy Registrars, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur
13. All Assistants Registrars Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur
14. Senior Librarian, Rajasthan High Court Jodhpur/Bench, Jaipur with the direction to update the Rajasthan Right to Information (High Court and Subordinate Courts) Rules, 2006 and put up the copy before undersigned.
15. P.S. To All the Hon'ble Judges
16. All Assistant Account Officer/ All Administrative Officer Judicial, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur
17. Concerned Clerk , RTI


REGISTRAR (Rules)

4/1/2022

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May be Uploaded


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भाग 4 (ग)

उप-खण्ड (I)

राज्य सरकार तथा अन्य राज्य-प्राधिकारियों द्वारा जारी किये गये (सामान्य आदेशों, उप-विधियों आदि को सम्मिलित करते हुए) सामान्य कानूनी नियम।

RAJASTHAN HIGH COURT, JODHPUR

ORDER

JODHPUR, December 03, 2021

G.S.R.393 .-In exercise of the powers conferred by Sub-Section (1) of Section 28 of the Right to Information Act, 2005 the Chief Justice of Rajasthan High Court (Competent Authority) hereby makes following amendments in "Rajasthan Right to Information (High Court and Subordinate Courts) Rules, 2006, namely:-

1. Short Title and Commencement. - (1) These Rules shall be called "Rajasthan Right to Information (High Court and Subordinate Courts) (Amendment) Rules, 2021".

(2) These amendments shall come into force from the date of their publication in the Official Gazette.

2. Amendment in Rule 7.- In Sub-rule (b) of Rule 7(1) of Rajasthan Right to Information (High Court and Subordinate Courts) Rules, 2006, after the word Appellate Authority "." shall be inserted and the expression "by depositing fee Rs. 100/- in the shape of non-judicial adhesive stamp duly affixed or through Demand Draft/ Banker's Cheque in the name of Appellate Authority" shall be deleted.

3. Amendment in Form 'G'.- Following Entry at Serial No. 9 in Form 'G' appended to Rajasthan Right to Information (High Court and Subordinate Courts) Rules, 2006;

" 9. A non-judicial stamp or Demand Draft/Banker's Cheque in the name of Appellate Authority, of Rs. 100/- has been affixed on/attached to the application."

shall be deleted.

[No. 08/S.R.O./2021]

BY ORDER OF,

HON'BLE THE CHIEF JUSTICE,

NIRMAL SINGH MERATWAL,
REGISTRAR GENERAL.

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Government Central Press, Jaipur.